

ITEM NO.19

COURT NO.5

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Criminal) No(s). 144/2018

DEEPAK KALRA

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH & ORS.

Respondent(s)

Date : 22-06-2018 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MS. JUSTICE INDU MALHOTRA
[VACATION BENCH]

For Petitioner(s) Mr. A. Tewari, Adv.
Ms. Eliza Bar, Adv.
Mr. Shree Pal Singh, AOR

For Respondent(s) Mr. Arjun Garg, Adv.

Mr. Ardhendumauli Kumar Prasad, Adv.
Mr. Vaibhav Shrivastava, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice to Respondent No. 5 for the limited purpose of mediation.

The matter is referred to Supreme Court Mediation Centre, New Delhi to explore the possibility of an amicable settlement of the dispute between the parties, who would appear before the said Mediation Centre on 07.07.2018 at 11.00 A.M.

The Incharge, Supreme Court Mediation Centre, after making an endeavour for amicable resolution of the disputes, shall submit a report to this Court within four weeks thereafter.

List the matter before appropriate Bench after the mediation report is received.

Signature Not Verified

Digitally signed by
ASHA KUMAR
Date: 2018.07.22
14:47:03 IST
Reason:

The petitioner shall pay a sum of Rs. 30,000/- (Rupees Thirty Thousand) to the respondent - wife to enable her to travel and lodging in Delhi.

In the meantime, the learned counsel appearing for the Bar Council of India - Respondent No. 2 will respond to the notice issued vide order dated 13.06.2018.

(JAYANT KUMAR ARORA)
COURT MASTER

(RAJINDER KAUR)
BRANCH OFFICER